

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.348/2018
IN
CP (IB) No. 48/Chd/Pb/2018
(Admitted matter)**

In the matter of:

Shri Seo Pal ...Operational Creditor-non petitioner.

Vs.

Quality Rice Exports Pvt. Ltd. ... Corporate Debtor-non Respondent.

And in the matter of:

Mandeep Gujral on behalf of
COC of Quality Rice Exports
Pvt. Ltd. ...Applicant-Resolution Professional

Present: Mr. Balwinder S. Kalsi, Advocate for Resolution
Professional.
Mr. Mandeep Gujral, Resolution Professional in person.
Ms. Divya Sharma, Advocate for the corporate debtor.
Mr. Krishan Vrind Jain, CA for Resolution Applicant.

In compliance of the order dated 17.09.2018, fresh certificate in Form H has been filed vide diary No.3557 dated 19.09.2018. With regard to the suspicious transactions, reference of which is made in Form H, it is submitted that an appropriate application will be filed by 25.09.2018. The fresh certificate in Form H, be taken on record, copy of which has already been supplied to the learned counsel for the Resolution Professional.

Arguments heard. Reserved.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

(Pradeep R. Sethi)
Member (Technical)

September 20, 2018
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